

COURT-I

**Before the Appellate Tribunal for Electricity
(Appellate Jurisdiction)**

APPEAL NO. 222 OF 2015

Dated : 1st April, 2016

**Present: Hon'ble Mrs. Justice Ranjana P. Desai, Chairperson
Hon'ble Mr. I.J. Kapoor, Technical Member**

In the matter of:-

**Chhattisgarh State Power Generation Co. Ltd. ...Appellant(s)
Versus
Chhattisgarh State Electricity Regulatory Commission ...Respondent(s)**

Counsel for the Appellant(s) : Mr. M.G. Ramachandran
Ms. Ranjitha Ramachandran

Counsel for the Respondent(s) : Mr. Anand K. Ganesan

ORDER

Learned counsel for the respondent seeks three weeks time to file reply. He may file the same on or before 22.04.2016 after serving copy on the other side. Thereafter, rejoinder may be filed on or before 03.05.2016 after serving copy on the other side.

List the matter on **05.05.2016.**

**(I.J. Kapoor)
Technical Member
ts/dk**

**(Justice Ranjana P. Desai)
Chairperson**